

[Translation]

Railway Line

3632. SHRI CHUN CHUN PRASAD YADAV : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that Bhagalpur-Mandarahl Railway line in Bhagalpur Banks has been damaged at several places due to recent floods during last September, due to which the above line has been closed for trains; and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) Tenders for carrying out work necessary for restoration of line have been opened. Work in the field will commence after finalisation of these tenders.

[English]

Rajiv One Million House Scheme Fund in Kerala

3633. SHRI K. MURALEE DHARAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government are aware that the State of Kerala is under disadvantage in allocation of Rajiv One Million Housing Scheme Fund as the allocation is done on Geographical basis; and

(b) whether the Government can consider this to be changed on density of population basis?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) Rajiv One Million Housing Scheme

is a State Sector Scheme of Government of Kerala for which there are no earmarked funds from Central Government budget.

(b) Question does not arise.

Colgate Palmolive Limited

3634. SHRI RAJESH KUMAR : Will the PRIME MINISTER be pleased to state :

(a) whether a number of cases of Colgate Palmolive Ltd., Hindustan Lever and Ponds India Limited are under consideration of Hon'ble MRTP Commission;

(b) if so, the details of such cases referred to the above commission during the year 1993, 1994 and 1995 so far, year-wise;

(c) whether the Commission has given its decision in some of the above cases;

(d) if so, the details thereof; and

(e) the time by which all the cases referred to the Commission during the period are likely to be decided?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b). A Statement of cases of investigations/inquiries with the MRTP Commission in respect of M/s. Colgate Palmolive (India) Limited, M/s. Hindustan Lever Limited and Ponds India Limited for the year 1993, 1994 and 1995 yearwise is enclosed.

(c) to (e). The aforesaid cases are at different stages with the MRTP Commission. The Commission is a quasi-judicial body and is required to follow the procedure laid in the MRTP Act, 1969, the Indian Penal Code and the Code of Civil Procedure. The time involved in disposing of the enquiries depends upon the nature and proving of documents etc. As such the matters are subjudice before the Commission and they are empowered to take further necessary action under the provisions of the MRTP Act, 1969.

STATEMENT

Statement of cases of investigations/enquiries with the MRTP Commission in respect of Colgate Palmolive (India) Ltd., Hindustan Lever Ltd. and Ponds India Ltd. for the year 1993, 1994 and 1995 Yearwise

Year	S. No.	Enquiry No.	Name of the Respondent	Allegations	Present Position
1	2	3	4	5	6
1993	1.	RTPE 18/93	Hindustan Lever Ltd., Bombay.	Selling of Shampoo in sachet packs at predatory prices to eliminate competition/competitors.	The matter is listed for evidence on 30.7.1996
	2.	RTPE 45/93	-do-	Merger/Amalgamation of H.L.L. with TOMCO.	Matter is under consideration of the Court.
	3.	MTPE 1/93	-do-	Merger/Amalgamation of H.L.L. with TOMCO.	Matter is under consideration of the Court.